



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 27]

नई दिल्ली, सोमवार, जून 4, 2012/ ज्येष्ठ 14, 1934(शक)

No. 27]

NEW DELHI, MONDAY, JUNE 4, 2012/JYAISTHA 14, 1934 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE

(Legislative Department)

*New Delhi, 4th June, 2012/Jyaistha 14, 1934 (Saka)*

The following Act of Parliament received the assent of the President on the 2nd June, 2012, and is hereby published for general information:—

### THE RAILWAY PROPERTY (UNLAWFUL POSSESSION) AMENDMENT ACT, 2012

No. 25 OF 2012

[2nd June, 2012]

An Act to amend the Railway Property (Unlawful Possession) Act, 1966.

BE it enacted by Parliament in the Sixty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Railway Property (Unlawful Possession) Amendment Act, 2012. Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

29 of 1966.

2. In the Railway Property (Unlawful Possession) Act, 1966 (hereinafter referred to as the principal Act), in section 3,— Amendment of section 3.

(i) for the marginal heading, the following marginal heading shall be substituted, namely:—

“Penalty for the theft, dishonest misappropriation or unlawful possession of railway property.”;

(ii) for the words “Whoever is found, or is proved”, the words “Whoever commits theft, or dishonestly misappropriates or is found, or is proved” shall be substituted;

(iii) after clause (b), the following *Explanation* shall be inserted, namely:—

*Explanation.*—For the purposes of this section, “theft” and “dishonest misappropriation” shall have the same meanings as assigned to them respectively in section 378 and section 403 of the Indian Penal Code.’

45 of 1860.

Amendment  
of section 4.

3. In section 4 of the principal Act,—

(i) for the marginal heading, the following marginal heading shall be substituted, namely:—

“Punishment for abetment, conspiracy or connivance at offences.”;

(ii) for the words “Any owner”, the words “Whoever abets or conspires in the commission of an offence punishable under this Act, or any owner” shall be substituted;

(iii) the following *Explanation* shall be inserted, namely:—

*Explanation.*—For the purposes of this section, the words “abet” and “conspire” shall have the same meanings as assigned to them respectively in sections 107 and 120A of the Indian Penal Code.’

45 of 1860.

Amendment  
of section 8.

4. In section 8 of the principal Act,—

(i) for the marginal heading, the following marginal heading shall be substituted, namely:—

“Inquiry how to be made.”;

(ii) in sub-section (1), for the words “When any person is arrested”, the words “When an officer of the Force receives information about the commission of an offence punishable under this Act, or when any person is arrested” shall be substituted.

V. K. BHASIN,  
*Secretary to the Govt. of India.*